

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 209
IB-2028/ND/2019**

**IN THE MATTER OF:
M/s. Dhingra Trading Co.**

...PETITIONER

Vs.

M/s. Amazing India TV Pvt. Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

**Order delivered on 08.04.2021
(Virtual Hearing/Physical Hearing)**

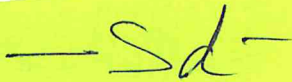
**Coram:
DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Ms. Aishwarya Doneria and Mr.
Ashish Chauhan, Advocates**

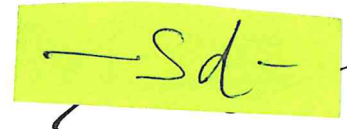
For the Respondent/Corporate-debtor :

ORDER

Heard the submissions made by the Ld. Counsel for the operational creditor. Ld. Counsel for the operational creditor has prayed for further time for discussing the matter with the operational creditor for taking necessary steps for withdrawal of the matter. At the request of the Ld. Counsel for the operational creditor two weeks' time is granted and post the matter to **6th May, 2021.**



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Annu)